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1-2-80

Elections for the nine dissolved State Assemblies

333. SHRI ERA SEZHIYAN: SHRI YOGENDRA SHARMA: SHRI INDRADEEP SINHA: SHRI LAKSHMANA MAHA-PATRO:

> SHRI RAMANAND YADAV: SHRIMATI AMARJIT KAUR: SHRIMATI SAROJ KHA-PARDE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether poll dates for the elections of the nine State Assemblies dissolved on the 17th February, 1980 have been fixed; and
- (b) whether proper revision of the electoral rolls as on the 1st January, 1980 has been undertaken and completed?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) No, Sir.

(b) Under sub-section (3) of section 21 of the Representation of the People Act, 1950, the Election Commission has directed a special revision of the electoral rolls with reference to 1-1-1980 as the qualifying date in all the States (except Assam and Meghalava) Union territories.

The programme for special revision of electoral rolls is as under:-

I. In the States of Bihar, Madhya Pradesh, Maharashtra, Orissa, Punjab, Rajasthan, Tamil Nadu and Uttar Pradesh---

- 1. the publication of the existing roll in draft under rule 10 of the Registration of Electors Rules, 1960 . 25-2-80
- 2. period of filing claims and 25-2-80 to objections. 11-3-80
- 3, arrangements of names of by electors polling booth wise 30-4-80 printing and final publication (tentative) of rolls.

II. In the state of Guiarat-

I. clraft publication of rolls'y

2. period for claims and objecupto tions. 15-2-80

3. final publication of rolls 22-3-80 after claims and objections and printing of integrated rells.

334. [Transferred to the 27th March, 1980].

Delinking of news-papers from Monopoly Houses

335. SHRIMATI HAMIDA HABIBULLAH:

SHRI SAWAISINGA SISODIA:

> SHRI N. P. CHENGALRAYA NAIDU:

SHRI PRAKASH MEHROTRA:

Will the Minister of INFORMA-AND BROADCASTING be TIONpleased to state:

- (a) whether it is a fact that the Central Government are considering formulate. a "Result-Oriented tο Policy" for diffusing and delinking newspapers from big monopoly houses; and
- (b) if so, by when the policy is likely to be framed and what will be its main features?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUP-PLY AND REHABILITATION (SHRI V P. SATHE); (a) and (b) Government are of the view that this issue requires to be studied in depth. The Press Commission is proposed to be reconstituted shortly with revised and comprehensive terms of refe-The inclusion of an item on diffusion of ownership of newspapers and delinking these from big industrial houses in the revised terms of reference will be given due consideration.